



IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.12-IA/456(AHM)2022
In
CP(IB) 839 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Mohan Polyfab Pvt Ltd
V/s
Mahip Industries Ltd

.....Applicant

.....Respondent

Order delivered on ..30/05/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Adv.
For the IRP : Mr. Umesh Ved in person

ORDER

IA/456(AHM)2022

This application is filed by IRP under Section 12A of the IBC, 2016. Corporate Debtor was admitted in CIRP vide order dated 27.04.2022. We heard learned counsel for the Applicant. However, later on the Financial Creditor settled the matter with the Corporate Debtor. COC is not formed. Since parties have settled the disputes, may be at belated stage we approve the settlement.

Permission is granted to withdraw the main CP. In view of this, matter stands withdrawn and disposed of.

CIRP of the Corporate Debtor stands closed.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**MADAN B GOSAVI
MEMBER (JUDICIAL)**